

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 175/MP/2021

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Despatch Centre.

Date of Hearing : 7.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Gati Infrastructure Private Limited (GIPL)

Respondents : Eastern Regional Load Despatch Centre (ERLDC) and 2 Ors.

Parties Present : Shri Tabrez Alawat, Advocate, GIPL
Shri Syed Hamza, Advocate, GIPL
Shri Manas, ERLDC
Shri Debajyoti, ERLDC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner requested for an adjournment. Request was allowed by the Commission and accordingly, the matter was adjourned.
3. The Commission directed the Petitioner to implead CTUIL as party to the Petition and file revised memo of parties within a week.
4. The Commission directed CTUIL to submit the following information/clarification on affidavit within two weeks in respect of Chuzachen HEP:
 - (a) Copy of connectivity application(s) made by the Petitioner and connectivity granted by CTUIL;
 - (b) Copy of LTA application(s) made by the Petitioner and LTA granted by CTUIL; and
 - (c) Under which provision of Regulation or Procedure, CTUIL vide its letter dated 29.3.2018 revoked the 99 MW ISTS connectivity granted to the Petitioner.
5. ERLDC was directed to submit the following information on affidavit within two weeks:

(a) SLD of Chuzachen HEP's evacuation system during interim period starting from 2013 till present with separate SLDs for each arrangement whenever the same was modified; and

(b) SLD shall clearly specify intra-State lines, inter-State line and dedicated transmission line, if any.

6. The Petition shall be listed for hearing 'on admission' in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**